



आयकर अपीलीय अधिकरण "एस एम सी" न्यायपीठ पुणेमें।
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCHES "SMC" :: PUNE

BEFORE DR.DIPAK P. RIPOTE, ACCOUNTANT MEMBER
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.2412/PUN/2024

निर्धारण वर्ष / Assessment Year: 2017-18

Maharaja Shivachatrapati Pratishthan Trust, Shivsrusti, Sr.No.13, Ambegaon(BK), Katgraj Bye Pass Road, Katraj S.O., Pune – 411046.	V s	The ITO Exemption, Ward-1(2), Pune.
PAN: AAATM5937E		
Appellant/ Assessee		Respondent / Revenue

Assessee by	Shri Kishore Phadke –AR
Revenue by	Shri Prashant B. Gandhale – JCIT(DR)
Date of hearing	08/04/2025
Date of pronouncement	08/04/2025

आदेश/ ORDER

PER DR. DIPAK P. RIPOTE, AM:

This appeal filed by the assessee is against the order of
Id.Additional/Joint Commissioner of Income Tax(Appeals)-2, Jaipur
passed under section 250 of the Income Tax Act, 1961, dated
24.09.2024 for Assessment Year 2017-18.



ITA No.2412/PUN/2024 [A]

2. At the outset of hearing, no one appeared on behalf of the assessee, however, Id.AR for the assessee submitted a letter and requested to withdraw the appeal as under :

27/03/2025

From,
Maharaja Shivachatrapati Pratishtan Trust
Shivsrusti, Sr No 13 Ambegaon (BK)
Katraj Bye Pass Road,
Katraj S.O, Pune -411046

To,
The Asstt. Registrar,
"SMC" Bench,
ITAT,
Pune

Dear Sir,

Subject: Request for withdrawal of appeal

Reference: ITA No. 2412/PUN/2024

A.Y. 2017-18

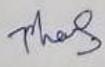
Appellant wishes to withdraw the above-referenced appeal. The appellant has opted for the Vivad Se Vishwas Scheme, 2024, for the AY 2017-18 and has duly complied with all relevant requirements. The payment has been made in accordance with Form-2 issued by the Learned CIT, Pune, and Form-3 will be filed accordingly. Copies of Forms 1 and 2 are attached herewith for reference.

Considering the above facts, appellant requests your good-self to kindly permit appellant to withdraw the present appeal and oblige.

Thanking You,

Yours Faithfully,

For Maharaja Shivachatrapati Pratishtan Trust,



CA Kishor Phadke
Authorized Representative

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27/3/25

Sul
8/4/25

OFFICE OF THE ASSTT. REGISTRAR, ITAT
77 MAR 2025
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PUNE BENCHES, PUNE



3. On the other hand, the Id.Departmental Representative(Id.DR) of the Revenue did not object to the contention of the assessee and has no objection if the appeal of assessee is dismissed as withdrawn.

4. In view of the above, we permit to withdraw the appeal of the assessee. Accordingly, grounds of appeal raised by the assessee are dismissed as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 8th April, 2025.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(DIPAK P.RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 8th April, 2025/ SGR

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "एस एम सी" बेंच, पुणे / DR, ITAT, "SMC" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.